

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-223(ND)/2017**  
**(Appeal No. 43/2017)**

**IN THE MATTER OF:**

Heaven Media Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 17.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/Petitioner:

For the ROC, Delhi

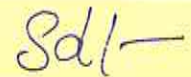
: Mr. Manish Raj, Co. Prosecutor

For the Income Tax Deptt.

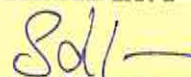
: Ms. Lakshmi Gurung, Ms. Easha Kadian,  
Standing Counsel

**ORDER**

On the last date of hearing, no one had appeared for the appellant and the situation continue to be the same even today. It was pointed out in the order dated 30.11.2017 that if no one appears, then the petition would be dismissed for non-prosecution. Accordingly, we have no other option but to dismiss the petition for non-prosecution.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

17.01.2018  
V.Sethi